

11,000 with income tax authorities pending a settlement of the income tax to be paid. The ex-Chairman of the Corporation had also been advised to file an application to the concerned Income Tax Officer under Rule 21 A of the Income Tax Rules 1962 for the spread over of the arrears over the three years for assessment purposes.

Slum Clearance

1622. SHRI SANAT KUMAR RAHA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government have provided a sum of Rs. two crores for the clearance of slums in Delhi;

(b) if so, how much amount has since been spent on the project; and

(c) the names of the slum areas where clearance and other facilities are to be provided under the project?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) to (c) The information is being collected and will be laid on the Table of the House.

Teachers Employed in Schools run by Minority Communities

1623. SHRI BHOLA PRASAD: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that some Government aided and unaided schools in Delhi run by the minority communities have decided to deny the teachers, their rights under the Delhi Education Act;

(b) if so, what are the details thereof; and

(c) whether Government have taken steps to protect these teachers?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) to (c) The managements of some of the aided and unaided schools have claimed the status

of minority and have filed writ petitions in the High Court of Delhi challenging the following provisions of the said Act and the Rules:—

Act: Sections 4, 5, 6, 7, 8(2) (4) (5), 10, 12, Chapter IV, Chapter V, Sections 17, 18, 19, 20 and 27.

Rules: Rule 45, 46, 50, 59, 64, 65, 69, 96, 98, 118, 120(2), 123(xi), Chapter XI, Rules 127 to 133.

The Delhi High Court has granted stay in respect of these Sections and Rules until further orders. The Delhi Administration is defending all these cases in the High Court of Delhi.

Providing of stair case for terrace in Moti Bagh quarters

1624. SHRI SUHRID MULLICK CHOWDHURY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that no stair cases for terrace have been provided in Type III Government quarters in Moti Bagh, New Delhi;

(b) if so, the reasons therefor; and

(c) the arrangements proposed to be made by Government to enable allottees of quarters to use the terrace?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) Yes, Sir.

(b) and (c) A wide sleeping balcony has been provided on each floor. This can be used by the occupants for all the purposes for which a roof terrace is ordinarily used. Hence it is not considered necessary to provide a stair case to enable the allottees to go to the roof top and use the terrace.

Nuisance by stray cattles in Government colonies

1625. SHRI SUHRID MULLICK CHOWDHURY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that stray cattle and pigs create a lot of nuisance in Central Government colonies in New Delhi/Delhi;

(b) whether Government are aware that cattle and pigs which roam about in these colonies not only spread filth and dirt but also destroy hedges and kitchen gardens set up by the allottees

(c) whether Government have erected protective walls in some colonies like Sarojini Nagar, New Delhi; and

(d) if so, whether Government propose to erect a similar wall in Moti Bagh-II (Nanak Pura), especially near Block adjoining Mochi Bagh village; if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) It has been reported by the Municipal Corporation of Delhi and the New Delhi Municipal Committee that a few cattle stray in Government colonies in Delhi and New Delhi areas.

(b) Yes, Sir, occasionally these animals do such mischiefs.

(c) No, Sir.

(d) No, Sir, there is no such proposal.

वनस्पति का उत्पादन

1626. श्री प्रकाशवीर शास्त्री : क्या कृषि और सिंचाई मंत्रो यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में वनस्पति के उत्पादन में कुछ सुधार हुआ है ;

(ख) यदि हाँ, तो क्या वनस्पति का उत्पादन करने वाले एकक अपना पूरा उत्पादन क्षमता का उपयोग कर रहे हैं ;

(ग) यदि नहीं, तो उनके मुख्य कारण क्या हैं ; और

(घ) क्या वनस्पति की किस्म और उसके अवयवों में कोई गिरावट आई है ?

†[Production of vanaspati

1626. SHRI PRAKASH VIR SHASTRI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that there has been any improvement in the production of vanaspati recently;

(b) if so, whether vanaspati producing units are utilising their full production capacity;

(c) if not, what are the main reasons therefor; and

(d) whether there is any deterioration in the quality of vanaspati and its ingredients?]

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री अण्णासाहेब पी० शिन्दे): (क) जी हाँ। उत्पादन सितम्बर, 1974 के 14,080 मीटरी टन से बढ़कर अक्टूबर, में 21,255 मीटरी टन और नवम्बर, 1974 में 30,440 मीटरी टन हो गया है।

(ख) और (ग) जी नहीं। तेल की मुगम उपलब्धता की सामान्य परिस्थितियों में भी स्थापित क्षमता का 50 प्रतिशत से अधिक उपयोग नहीं होता है क्योंकि उद्योग को क्षमता आवश्यकता से काफी फालतू है। इस समय कच्चे तेलों की आर्थिक मूल्यों पर अपर्याप्त उपलब्धता के कारण भी सामान्य उत्पादन पर कुप्रभाव पड़ रहा है।

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHAB P. SHINDE): (a) Yes, Sir. The production has increased from 14,080 tonnes in September, 1974 to 21,255 tonnes in October and 30,440 tonnes in November, 1974.

(b) and (c) No, Sir. Even under normal conditions of easy oil availability, the extent of utilization has not exceeded 50 per cent of the installed capacity, due to the latter being considerably surplus to requirements. Currently the inadequate availability of raw oils at economic prices is also affecting normal production.

(d) No, Sir.]